

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.280/GT/2018**

Subject : Petition for determination of final tariff for the period 1.4.2013 to 31.3.2014 in respect of Teesta Low Dam-III Power Station

**Petition No.320/GT/2018**

Subject : Petition for determination of final tariff for the period 2014-19 in respect of Teesta Low Dam-III Power Station.

Petitioner : NHPC Ltd.

Respondent : WBSEDCL

Date of hearing : **6.2.2019**

Coram : Shri P.K.Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Piyush Kumar, NHPC

**Record of Proceedings**

**Petition No.280/GT/2018**

This Petition has been filed by the Petitioner, NHPC for determination of final tariff of Teesta Low Dam-III Power Station for the period 1.4.2013 to 31.3.2014 in terms of the 2009 Tariff Regulations.

**Petition No.320/GT/2018**

This petition been filed by the Petitioner, NHPC for determination of final tariff of Teesta Low Dam-III Power Station for the period 2014-19 in terms of the 2014 Tariff Regulations.

2. During the hearing, the representative of the Petitioner made detailed submissions in the matter and submitted that the Board of the Petitioner's Company has approved the RCE of the generating station in its Board meeting held on 29.6.2015. As regards the DIA report, the representative submitted that the Commission had considered the DIA report in Petition No. 115/GT/2013. He further submitted that RCE amounting to ₹1972.99 crore has been vetted by CEA and the Standing Committee on time & cost overrun has recommended the said RCE with time overrun of 72 months and cost overrun of ₹1204.07 crore. He however clarified that the approval of RCE by MOP, Gol is under consideration. Accordingly, the representative of the Petitioner prayed that tariff of the generating station may be determined as prayed for in the above Petitions.

3. The Commission after hearing the parties directed the Petitioner to submit, on affidavit, the following additional information, with copy to the Respondents, by **4.3.2019:**



- a) *Current status of RCE;*
- b) *Revised form 5B showing break-up of the capital cost as per the format as on each COD;*
- c) *Audited station balance sheets since 1<sup>st</sup> infusion of the fund and as on each COD;*
- d) *Statement duly certified by the Auditor showing reconciliation of the undischarged liabilities as per balance sheet as on COD of each unit, with the amount of liabilities depicted in Forms 9A and 9B;*
- e) *Documentary evidences/ correspondences from the banks with respect to the refinancing and reset of rate of interests;*
- f) *Auditor's certificate with respect to the financing charges claimed along with the documentary evidences and break-up thereof; and*
- g) *Calculation of the effective tax rate duly certified by the auditor for the period 2014-19.*

4. The Respondents shall file their replies on or before **18.3.2019** with advance copy to the petitioner, who shall file its rejoinder, if any, by **25.3.2019**. Pleadings shall be completed by the parties within the due dates mentioned.

5. Matter shall be listed for hearing in due course for which separate notice shall be issued to the parties.

**By order of the Commission**

*Sd/-*  
**(T. Rout)**  
**Chief (Law)**

